

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F": NEW DELHI  
BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER  
(Through Video Conferencing)

ITA No. 7480/Del/2018  
(Assessment Year: 2009-10)

Wasim Bari, Gokulpur, Garh Road, Datawali, Meerut, Uttar Pradesh PAN: BDEPB800M	Vs.	ITO, Ward-2(4), New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri Vinod Kumar Goyal, Adv
Revenue by:	Shri Rajesh Kumar Dhanesta, Sr. DR
Date of Hearing	10/11/2021
Date of pronouncement	10/11/2021

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order of the Id CIT(A), Meerut dated 12/07/2018 for the Assessment Year 2009-10.
2. At the time of hearing the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 5 issued by Id Pr. CIT, Ghaziabad on 08/04/2021. Therefore, it was stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter of the assessee dated 21/10/2021 wherein the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and Form No. 5 has already been issued by Pr. CIT, Ghaziabad on 08/04/2021. In view of this the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.  
Order pronounced in the open court on 10/11/2021.

-Sd/-  
(KUL BHARAT)  
JUDICIAL MEMBER

-Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Dated: 10/11/2021  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi